

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 1026/95

Date of Decision: 22-8-97

Shri Navnath Balanath Shirsat _____ Applicant.

Mr. S. S. Karkera _____ Advocate for
Applicant.

Versus

Divl. Rly. Manager & Ors. _____ Respondent(s)

Mr. R. R. Shetty _____ Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. M.R. Kolhatkar, Member(A)

Hon'ble Shri.

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

M.R. Kolhatkar

(M.R. KOLHATKAR)
M(A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.1026/95

FRIDAY this the 22nd day of August, 1997

CORAM:

HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

Shri Navnath Balanath Shirsat,
Bhimnagar,
Ward No.6,
Kuruduwadi,
Tal. Madha,
Dist. Sholapur.

By Advocate Shri S.S.Karkera .. Applicant

-versus-

1. Divisional Railway Manager,
Karmik Branch,
Sholapur,
Dist. Sholapur.
2. Divisional Personnel Officer,
Central Railway,
Sholapur,
Dist. Sholapur.
3. The General Manager,
Central Railway,
Mumbai CST
Mumbai

By Counsel Shri R.R.Shetty .. Respondents

The application having been heard on 22nd August, 1997
the Tribunal on the same day delivered the following:

- : O R D E R :-

(Per M.R.Kolhatkar, Member(A))

Heard Shri S.S.Karkera for the applicant and
Shri R.R.Shetty for the respondents. As directed in the
last hearing the counsel for the respondents has brought
the latest position of the applicant ^{on} the screening list.

It is not disputed that the applicant as a Monthly

R Rated Casual Labour was screened in the year 1991

and that the panel of the said screening was declared vide letter No.SURP/Rect/Cl.IV/SC of 16-2-93 in which as per the requirement and vacancy position of the Commercial Department, 50 Monthly Rated Casual Labours were placed on the panel. The last man placed on the panel was Shri Tanaji Sarjerao who has completed 434 days in casual capacity in the Commercial Department as on 31-3-90 as against only 244 days put in by the applicant. Today it would appear that there is no change in the above position.

2. Under the circumstances OA is disposed of by directing the respondents to consider the case of the applicant as per his position on the original panel which ^{it} is not disputed is at Sr.No.124 in a total list of 202 people. It is stated that at present there is no requirement of additional personnel and it is difficult to stipulate the time limit. Respondents, however, are at liberty to utilise the services of the applicant as a casual labour according to requirement.

3. O.A. is disposed of in terms of above direction with no order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member(A)

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